

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1404 of 2019

IN THE MATTER OF:

Anuj Rana

...Appellant

Versus

M/s. Sarada Equipment

...Respondent

Present:

For Appellant: Mr. Jitin Singhal, Advocate.

O R D E R

07.01.2020 Learned counsel for the appellant submits that the Adjudicating Authority (National Company Law Tribunal) Cuttack Bench, has already passed order for settlement. The appeal has become infructuous.

In view of the fact that the settlement has been reached and the Adjudicating Authority accepted such settlement by order dated 3rd January 2020, no further order is required to be passed.

The appeal is disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)